

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Contempt Petition no. 16 of 2011**

**In re.**

**Original Application No. 515 of 2007**

This the 09th day of August, 2011

**Hon'ble Mr. Justice Alok Kumar Singh , Member-J  
Hon'ble Mr. S.P. Singh, Member-A**

Sunita Sharma, Aged about adult, widow of late Sri Arun Kumar Sharma, R/o 549/192 Arjun Nagar, Alambagh, Lucknow

.....Applicant

By Advocate : Sri Praveen Kumar

**Versus.**

1. Col. Kamlesh Chandra, Chief Postmaster General, U.P. Circle, Lucknow.
2. Sri Rajeev Umrao, Sr. Superintendent of Post Offices, RMS 'O' Division, Lucknow.

.....Respondents.

By Advocate : Sri S.P. Singh

**O R D E R (Oral)**

**By Justice Alok K Singh, Member-J**

Heard the learned counsel for the parties and perused the material on record.

2. This Contempt petition was filed for ensuring compliance of order dated 5.5.2010 whereby respondents were directed to reconsider the application of the applicant for appointment on compassionate ground in the light of the observations made in body of the judgment. They were also desired to pass a reasoned and speaking order in the matter within three months.
3. In compliance of the above order, the respondents passed an order dated 31.8.2010 saying that Chief Postmaster General, U.P. Circle, Lucknow has ordered that the case of the applicant for

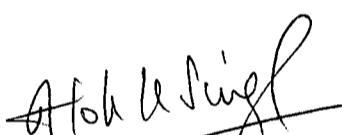
compassionate appointment may be considered by Circle Relaxation Committee (CRC) in its next meeting.

4. The recent compliance report which has been taken on record today further clarifies that at present 30 vacancies are available for Group 'D' in the quota of compassionate appointment and when the next meeting of CRC is convened, the case of the applicant would be considered.

5. After filing of this latest compliance report disclosing the vacancy position, learned counsel for the applicant says that it is expected that the case of the applicant for grant of compassionate appointment would be considered when the meeting of said Committee takes place and in case the claim of the applicant is not considered in accordance with the undertaking given, then he may be given liberty to redress his grievance before this Tribunal after revival of this Contempt petition. Accordingly, it is so ordered. For the present, let CCP be laid ~~to~~ <sup>A</sup> rest.



(S.P. Singh)  
Member-A



(Justice Alok K Singh)  
Member-J

Girish/-